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Central Administrative Tribunal
Principal Bench

O.A. No. 413 of 2002

New Delhi, dated this the 15th February, 2002

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Shri Kapil Kumar Beri,
S/o Shri K.L. Beri,
R/o BA/88-B, Janakpuri,
New Delhi-110058. .. Applicant

(By Advocate: Shri U.Srivastava)

Versus

1. Union of India through
the Secretary,
Ministry of Defence,
South Block,
New Delhi.
2. The Chief Engineer,
HQ Western Command, Engineers Branch,
Chandigarh.
3. The Chief Engineer,
Delhi Zone, Delhi Cantt.
New Delhi-110010.
4. The Garrison Engineer (South),
Delhi Cantt.
New Delhi-110010. .. Respondents

ORDER (Oral)

S.R. ADIGE. VC (A)

Applicant seeks a direction to Respondents to consider and dispose of his representation dated 3.12.2001 (Annexure A-4). Applicant's counsel Shri U.Srivastava prays that the aforesaid representation be treated as representation filed under Rule 41 CCS (Pension) Rules for grant of compassionate allowance and Respondents be directed to dispose of the same accordingly.

2. Under the circumstances the O.A. is disposed of at this preliminary stage itself without


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considering it necessary to issue notice with a direction to Respondents to dispose of the aforesaid applicant's representation dated 3.12.2001 by detailed, speaking and reasoned order in accordance with rules and instructions under intimation to applicant within three months from the date of receipt of a copy of this order.

5. If any grievance still survives it will be open to applicant to agitate the same through appropriate original proceedings in accordance with law, if so advised.

6. The O.A. stands disposed of accordingly.
No costs.

7. Let a copy of the O.A. be annexed along with this order.


(S.R. Adige)
Vice Chairman (A)

karthik